

## BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.(IB) No. 07/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.RATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20<sup>th</sup> February 2018, 10.30 A.M

Name of the Company	Exclusive Engineers Pvt.Ltd		
Under Section	10 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mr. Jinan Gupta, Advocate } Corporate Applicant/Corporate Debtor *Adv 20/2/18*

2. Shri Chandra Basu Adhikary U.O. I  
represented  
by the Chief Engg.  
(Navy) MES  
Vishakapatnam

3. ASHUTOSH PRABHAKAR  
AEE  
AGE - B/R (NAV)  
CHENNAI  
CE (Navy)  
Vishakapatnam

Admission  
20/02/2018

ORDER

Ld. Counsel for the Operational Creditor and Ld. Counsel for the Corporate Debtor are present.

Ld. Counsel appearing on behalf of the Union of India made a request for allowing him time to file Vakalatnama as till date Vakalatnama has not been filed. Union of India is directed to file Vakalatnama. Reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter, rejoinder, if any, may be filed within 7 days.

List on 03.04.2018 for admission.

*Sd*  
(Jinan K.R.)

Member (Judicial)

*Sd*  
(V.P. Singh)  
Member (Judicial)